

recommendations were accepted by the Government after due consideration and necessary orders in pursuance of these decisions have already been issued in respect of pre 1.1.1986 Armed Forces pensioners. There is no proposal at present to revise the decisions already taken.

**Setting up of Division of LIC in Himachal Pradesh**

5385. PROF. NARAIN CHAND PARASHAR : Will the Minister of FINANCE be pleased to state :

(a) whether a separate division of the Life Insurance Corporation of India has been set up with head-quarters at Shimla ;

(b) if so, the dates on which the division was sanctioned and opened respectively ;

(c) the exact work load and the names of the branches covered by the division and whether the entire State of Himachal Pradesh is within the jurisdiction of the division ; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Yes, Sir.

(b) The Division was sanctioned by the LIC Board on 10.4.1987 and was opened on 30.10.1987.

(c) The Division services about 1.05 lakhs policies and is expected to bring in 20,420 new policies during the year 1987-88. The entire geographical area of Himachal Pradesh is within the jurisdiction of Shimla Division. It has the following 13 Branches under its jurisdiction :—

1. Bilaspur
2. Chamba
3. Dharamsala
4. Hamirpur
5. Kulu
6. Mandi
7. Nahan
8. Palampur

9. Rampur Bushahar

10. Shimla

11. Solan

12. Sunder Nagar

13. Una.

(d) Does not arise.

**Appointment of Industrial Tribunal to Look into Pay Structures of Regional Rural Banks Employees**

5386. SHRI CHINTAMANI JENA : Will the Minister of FINANCE be pleased to state :

(a) whether Government have any proposal to appoint an industrial tribunal with regard to the pay structures of the regional rural banks employees, if so, the time by which the tribunal is likely to be appointed ;

(b) whether such industrial tribunal has already been appointed, if so, when and the terms and conditions of the tribunal ; and

(c) by when the tribunal is likely to submit its report ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c) Government have issued a Resolution on 26.11.1987 appointing a National Industrial Tribunal to decide the question relating to pay, salary, other benefits payable to the employees of the Regional Rural Banks in terms of the pleadings of the parties in the Writ Petitions (Civil) No. 7149-50 of 1982 and No. 132 of 1984 filed in the Supreme Court of India.

Shri S. Obul Reddy, Retired Chief Justice of Andhra Pradesh High Court has already assumed charge on 30th November, 1987, as Chairman of the Tribunal. The Tribunal will make its award within a period of six months from the date of assumption of its office. This period may however, be extended by the Central Government, if considered necessary.

CT Scanners

5387. SHRI MULLAPPALLY RAMACHANDRAN : Will the Minister of COMMERCE be pleased to state :